

(c) A Task Force appointed by the Board of Directors of the Company had examined various aspects of the performance and profitability of Mazagon Dock Ltd. The Task Force recommendations cover most of the areas discussed in the white paper. An Action Plan has been drawn up to implement the Task Force's recommendations relating to changes in organisation, finance, manpower planning, productivity, design and computerisation. MDL have also future plans for modernisation and supplementing of physical infrastructure facilities.

[*Translation*]

Cases of Compensation to Farmers

5915. SHRI BHARAT SINGH : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) how much time is normally taken to settle farmers cases, for compensation including the period taken in courts;

(b) whether Government intend to bring forward any legislation to ensure early settlement of such cases;

(c) if so, the details thereof;

(d) whether it is a fact that the Delhi Administration takes more than one year in making payment to farmers after the judgement of the Delhi High Court and for this period no interest is paid to farmers; if so, the reasons thereof; and

(e) the number of the cases whether the Administration paid the amount after the lapse of some period after judgement of the Court and the period so involved ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) Time taken to settle farmers' cases for compensation, including the time taken in Courts, varies from case to case. Hence, no period can generally be indicated.

(b) No such proposal is under consideration of the Government at present.

(c) Does not arise.

(d) It is a fact that it takes more than one year in some cases in making payments to farmers after the judgement of the Delhi High Court. The interest for this period till the amount is sent to the court of Additional District Judge is paid to the farmers.

(e) No statistics as called for are maintained.

[*English*]

Amendment to Army Act, 1950

5916. SHRI AJAY MUSHRAN : Will the Minister of DEFENCE be pleased to state :

(a) whether Government propose to amend the Army Act, 1950; and

(b) if so, the new provisions being contemplated to be incorporated ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE : (SHRI SONTOSH MOHAN DEV) : (a) Yes, Sir.

(b) It will not be in the public interest to disclose the details at this stage.

[*Translation*]

Permission for Manufacturing C-60/ C-90/ Cassettes

5917. SHRI SHANTI DHARIWAL : Will the PRIME MINISTER be pleased to state :

(a) whether Government have given permission to the companies manufacturing audio cassettes in the country to manufacture C-60 and C-90 cassettes;

(b) if so, whether these companies are manufacturing only C-60 cassettes;

(c) if so, whether complaints have been received that these companies are not utilising their installed capacity fully and thus are making lesser production and manufacturing the cassettes having tapes of shorter length than their standard length and whether similar complaints have been received from Rajasthan also; and